

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 319

IA-4762/2023 IA-5989/2022 IA-5572/2022 IA-5232/2022 IA-4278/2022
IA-6326/2022 IA-3721/2022
In
IB-322(ND)/2020

IN THE MATTER OF:

M/s. DSV Air & Sea Private Limited

.....APPLICANT/PETITIONER

Vs

M/s. Beoworld Private Limited

.....RESPONDENT

SECTION

U/s 9 of IBC, 2016

Order delivered on 10.04.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Gautam Singhal, Mr. Rajat Chaudhary, Advocates
along with RP in person Mr. Ankit Gupta.

For the Respondent: Ms. Mudrakshi for Respondent No. 2 that is
Hero Fincorp Limited in IA/4762/2023.
Dr. Sarbjit Sharma and Rudrakshi Gautam for R-8
in I.A. No. 6326 of 2022

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA-4278/2022, IA-6326/2022:-

The Ld. Counsel appearing for the parties have requested the matter to be heard in physical mode.

The parties are directed to complete the pleadings, if not already completed.

List on **07.05.2024**.

IA-4762/2023:-

Mr. Gautam Singhal, Ld. Counsel appearing for the Resolution Professional and Ms. Mudrakshi, Learned Counsel appearing for the Respondent No. 2 have agreed that the parties will sit together and resolve

the issue involved in the matter relating to cost and expenses of the Resolution Professional. In view of the statement made by the Learned Counsel appearing for both the parties, the present application is **disposed** of.

IA-5989/2022:-

As prayed for by the Learned Counsel, three working days granted for filing amended memo of parties.

List **on 07.05.2024.**

IA-5572/2022:-

Heard submissions of the Ld. Counsel appearing for the Applicant and the Ld. Counsel appearing for the Resolution Professional. Parties are at liberty to file two page written submissions within one week.

List for compliance **on 07.05.2024**

IA-3721/2022:-

This application has been filed by the Resolution Professional under Section 19(2) seeking following prayers.

Issue directions to Respondents to handover the details, records, information, documents, immovable/moveable assets etc of the Corporate Debtor to the Applicant more specifically as stated in paragraph 21 of the present application and also to provide explanations to the Resolution Professional as and when required, report and follow the instruction of Resolution Professional.

Issue appropriate directions/orders under Sections 19(2) of IBC, 2016 against the Respondents.

Ld. Counsel appearing for the Resolution Professional has stated that list of items mentioned in Para 2 of the present application have not been provided by the Respondents. Learned Counsel appearing for the Respondents No. 1 has submitted that he will provide necessary items/information which are available with him to the Resolution professional within two days.

No one has appeared on behalf of the Respondent No. 2. In view of the submissions made by Mr. Deora, the present application **disposed** of.

IA-5232/2022:-

List on **07.05.2024**.

Sd/-

**(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**